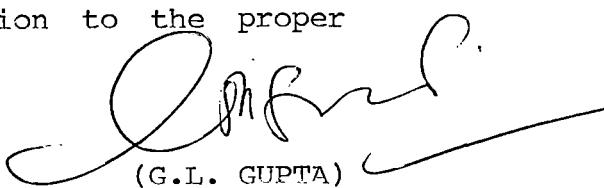


**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

OA./TA/MP No. 535/01

S. M. S. V. Versus. U.O.G.

Date of Order	Orders
18/7/02 Rejoinder not filed 8/8/02 Listed on 27/8/02 or other connected cases.	<p>None for either side.</p> <p>In view of time granted, applicant has not filed rejoinder. Three weeks time is granted as last option to file rejoinder, if any.</p> <p>Last date on 16/10/02</p> <p> M. L. CHAUHAN MEMBER (JUDICIAL)</p> <p> (H. O. GUPTA) ADMINISTRATIVE MEMBER</p>
27.08.2002	<p>Mr. P.N. Jatti, Counsel for the applicants. Mr. B.N. Sandu, Counsel for the respondents.</p> <p>Learned counsel for the respondents has placed on record a copy of the order whereby the applicants have been absorbed in the BSNL w.e.f. 1.10.2000.</p> <p>2. Having seen the order. Mr. P.N. Jatti, learned counsel for the applicants states that the OA may be returned to him for presentation to the proper court.</p> <p>3. Consequently, it is directed that the OA be returned to the applicants in accordance with rules for presentation to the proper forum.</p> <p> (GOPAL SINGH) ADMN. MEMBER</p> <p> (G.L. GUPTA) VICE CHAIRMAN</p>